

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 51128 OF 2019

[Arising out of Order in Appeal No. BHO-EXCUS-002-APP-337-18-19 dated 11.09.2018 passed by the Commissioner (Appeals) of Central Goods and Service Tax, Central Excise and Customs, Raipur]

M/S SANTOSH KUMAR AGRAWAL

Appellant

Station Road, Main Road,
Naila, Naila Janjgir-Champa
Chhattisgarh-495668

Vs.

**COMMISSIONER OF CGST & CENTRAL EXCISE-
RAIPUR**

Respondent

Central Excise Building,
Dhamtari Raod, Tikrapara,
Raipur, Chhatisgarh-492001

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harsh Vardhan, Authorised Representative

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 59310 /2024

Date of Hearing/Decision : 16/10/2024

JUSTICE DILIP GUPTA

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**